Annexure-VI

Name of the corporate debtor: Chinar Realty Private Limited CIN;-: U45201MP1999PTC013256

Date of commencement of Liquidation 11-06-2025 (Order received to Liquidator on-12-06-2025)

List of creditors Version 1.0 as on: 23.07.2025 (Based on the claim received upto 11.07-2025)

List of operational creditors (other than Workmen, Employees and Government Dues)

(Amount in INR)

		Details of claim received		Details of claim admitted										
SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarante e	l of claim	Amount of contingen t claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks , if any
1	Ramesh Kumar Bhawnani, Sheetal Devi, Pinan Chawla,	25.06.2025	2,000,000,000	0	Unsecured	0	0	0	0.00	0	0	0	2,000,000,000	Note -1
2	Darshan Chawla, Roshan Chawla Dream City Rehvasi Rakhrakhav Sahkari Sanstha Maryadit	19.05.2024	14,960,000	0	Unsecured	0	0	0	0.00	0	0	14,960,000	0	Note-2
	Total		2,014,960,000	0					0.00			14,960,000	2,000,000,000	

Note-1

The claim filed by the land owners Ramesh Kumar Bhavnani, Sheetal Devi, Pinan Chawla, Roshan Chawla is based on the Joint venture agreement dated 07.07.2009 and the agreement dated 28.07.2019 entered into with the corporate debtor. As per the same, out of the unit to be constructed in the phase II, Phase III, IV and V of the project 'Chinar Dream CT' the land owners are entitled to total 401 units comprising of 76 units in Phase II, 68 units in phase III, 126 units and phase IV and 131 units in phase V of the project. The claim/demand submitted by the land owners are based on the assumed lumpsum cost of each flat INR 30 lakhs. Since the ascertainment of each flat is not practically possible at this stage and no clarity for determining the claim amount provided by the claimant. Hence the liquidator is not able to determine the claim at this stage.

Note-2

The claimants has not file a claim during the liquidation process, the claims submitted during the CIRP were considered in accordance with Regulation 12(2) of the Liquidation Process Regulations, 2016